


GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 15th June, 2017.

No. LJ (A) 21/71/480- The Governor of Meghalaya is pleased to accept the resignation dt. 05.12.2016 tendered by Shri P. Niroop, Additional Advocate General, Meghalaya with effect from 05.12.2016.


(W. Khylllep)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 21/71/480-A,

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Dated Shillong, the 15th June, 2017.

Copy forwarded to: -

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1. The Principal Secretary to the Governor of Meghalaya, Raj Bhavan, Shillong.
2. The Private Secretary to Chief Minister to Chief Minister/Deputy Chief Ministers/Ministers, Shillong.
3. The Private Secretary to Chief Secretary, Meghalaya.
4. Shri P. Niroop, Advocate, D-16 (LGF), Nizamuddin East, New Delhi-110013.
5. The Advocate General, Govt. of Meghalaya, High Court of Meghalaya.
6. The Accountant General (A & E), Meghalaya, Shillong.
7. The Registrar General, High Court of Meghalaya, Shillong.
8. The Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
9. The Senior Government Advocate, High Court of Meghalaya, Shillong.
10. The President, High Court Bar Association, Shillong
11. All Deputy Commissioners
12. All District & Sessions Judges.
13. The Secretary, Meghalaya State Law Commission, Shillong.
14. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
15. All Administrative Departments.
16. All Heads of Department.
17. Law (B) Department.
18. The Treasury Officer, Shillong North Treasury/South Treasury, Shillong.
19. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
20. Guard file.


By order etc.,

Secretary to the Government of Meghalaya,
Law Department.

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